

HIGH COURT OF JAMMU AND KASHMIR
(Office of the Registrar Judicial, Jammu)

File No:- CSA No. 8/2014 ***

Titled: President, Dogri Vs. Sh. N.D. Jamwal & ans.
Sanstha Petitioner(s) Respondent(s)

Notice to the respondent(s):-

R-2 Sh. Mohan Singh S/o Late Sh. Sakatar Singh
R/o Dogra Hall, Jammu.

Whereas in the above noted case, it has been proved to the entire satisfaction of the Hon'ble Court that the service of the respondent(s) named above cannot be effected in any ordinary manner hence proclamation is hereby issued against the above named respondent to appear before this Court on 21.12.20 8.00 A.M. / 10.00 A.M. or the next working day if 21.12.20 is declared holiday in person or some recognized agent failing which appropriate order will be passed.

Given under my hand seal of the Court this 21st day of November at Jammu. 2020

Registrar Judicial
High Court of J&K
Jammu

No.:-

Dated:-

Forwarded in original to the Editor STATE TIMES Jammu for publishing the notice in the newspaper, cutting of the paper and bill of advertisement be sent to this Registry before 21.12.20. An amount of ₹ 500=00 vide No. 649 dated 21.11.20 as publication charges has been deposited in this Court, which shall be paid as and when the bill and cutting are received. The matter treated as most urgent.

Registrar Judicial
High Court of J&K
Jammu

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21-11-20 Copy of the above forwarded to the Incharge CPC e-Courts for uploading the publication notice on the official website of High Court of J&K

A. upload on JK High Court website.

Registrar Judicial
High Court of J&K
JAMMU.

Ms. Surain Gargoo

23/11/2020